

FIR No. 445/20
State Vs. Deepu @ Hinga
U/s 25/54/59 Arms Act.
PS: Maya Puri
14.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. Jitender Kumar, Ld. LAC for the applicant/accused

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case.

Bail application not is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the accused in JC. Accordingly, the accused Deepu @ Hinga is hereby released on bail on her furnishing personal bond in the sum of Rs. 10,000/- and one surety of the like amount.

E-Copy of this order be sent to jail Supdt. Concerned and also be supplied to Ld. Counsel for the applicant/accused.

PANKAJ ARORA

Digitally signed by PANKAJ
ARORA
Date: 2020.10.14 14:16:11 +05'30'

(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

FIR No. 484/20
State Vs. Joginder Ahirwal
U/s 379/411 of IPC
PS: NIhal Vihar
14.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. Vaibhav Nautiyal, Ld. Counsel for the applicant/accused

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case.

Bail application not is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purposed will be served by keeping the accused in JC. Accordingly, the applicant/accused Joginder Ahirwal is hereby released on bail on his furnishing the personal bond in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned. The Jail Superintendent shall ascertain from the PS concerned as to whether the address of the applicant/accused is verified or not. Digitally signed e-Copy of this Order be also treated as release warrant of the applicant/accused Joginder Ahirwal. The applicant/accused be released from the custody if he is not required in any other criminal case.

E-Copy of this order be sent to jail Supdt. Concerned and also be supplied to Ld. Counsel for the applicant/accused.

PANKAJ ARORA  Digitally signed by PANKAJ
ARORA
Date: 2020.10.14 14:17:05 +05'30'

(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

FIR No. 413/18
State Vs. Ashish @ Ashu
U/s 392 of IPC
PS: NIhal Vihar
14.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State


Sh. Rahul Verma, Ld. Counsel for the applicant/accused

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case.

Bail application not is opposed by Ld. APP for the State.

There is an allegation against the accused/applicant that he along with the co-accused had robbed the complainant of his car, mobile phone and cash of Rs. 40,000/- after beating the complainant. The allegations are serious in nature. No ground is made out for grant of bail at this stage. Accordingly, the present bail application stands dismissed.

E-Copy of this order be supplied to Ld. Counsel for the applicant/accused.

PANKAJ ARORA  Digitally signed by PANKAJ
ARORA
Date: 2020.10.14 14:17:48 +05'30'
(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

CC No. 869/20
Saurabh Prajapati Vs. Shilp Arora
PS: Nihal Vihar
14.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING


URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up today on the application of early hearing.

Present: Ld. APP for the State

Sh. Amarender Kumar, Ld. Counsel for the complainant.

At request, the present complaint case be preponed for 20.10.2020.

Application for early hearing stands disposed of. 

(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

FIR No. 862/19
State Vs. Manoj
U/s 356/379/411 IPC
PS: Nihal Vihar
14.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up at the request of Id. Counsel for the
applicant/accused Manoj.**

Present: Ld. APP for the State

Sh. Vatan Khatri, Ld. Counsel for the applicant/accused.

Due to typographical error, the name of accused was mentioned as
Kuldeep instead of Manoj in the last para of the bail order dated
13.10.2020. Accordingly, bail order dated 13.10.2020 in the present
case be modified to this extent.

Copy of this order be sent to Jail Superintendent.



(Pankaj Arora)

MM-03(West)/THC/Delhi

ID No. 2208/17
FIR No.667/15
State Vs. Sandeep Kumar
PS: Nihal Vihar
14.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).


Perusal of the record reveals that charge in the present
case has already been framed.

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.01.2021.


(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 6550/17
FIR No. 459/16
State Vs. Kavita
PS: Nihal Vihar
14.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Accused in person (physically present in the court today).


Perusal of the record reveals that charge in the present case has already been framed.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.01.2021.


(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 4958/19
FIR No. 0049/16
State Vs. Satvinder Singh @ Sonu Etc.
PS: Nihal Vihar
14.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Some clarification is required from the IO. Issue summons
to the IO concerned for NDOH.

Put up for further proceedings on 21.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 7356/19
FIR No.0198/17
State Vs.Ishrat Etc
PS: Maya Puri
14.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)


File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Previous order be complied with afresh for 25.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

CC No. 5938/19
Rajesh Jain Vs. Lokesh Kumar Harsana
PS: Nihal Vihar
14.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: None for the complainant.

None for the accused person(s).

It is informed by Naib Court that IO in the present case is no more. SHO is hereby directed to depute some other IO in the present case, who can answer the query of the court.

Issue court notice to the SHO concerned for NDOH.

Put up for further proceedings on 17.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 8955/19
FIR No.378/18
State Vs. Rukma
PS: Nihal Vihar
14.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.


Present: Ld. APP for the State.

None for the accused person(s).

I take cognizance of the offence.

\ Issue summons to the accused and notice to his surety through the IO concerned for NDOH. IO concerned shall remain present in the event of non-execution of process on NDOH.

Put up for appearance of the accused and further proceedings on 27.01.2021.


(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 9127/19
FIR No. 012/19
State Vs. Anuj
PS: Maya Puri
14.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**


File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Process not received back. Let the previous order be
complied with afresh for 28.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 695/20
FIR No.0452/17
State Vs. Damanjeet
PS: Nihal Vihar
14.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the IO/HC Narender through DCP concerned to file the age verification report on NDOH.

Put up for further proceedings on 25.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 2499/20
FIR No. 08014/20
State Vs. Anuj
PS: Nihal Vihar
14.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused is stated to be in JC.

IO/SI Braham Prakash in person.

I take cognizance of the offence.

Let the copy of charge sheet be supplied to the accused
through Jail Dak.


Issue court notice to the complainant to explore the
possibility of compromise for NDOH.

Issue production warrant of the accused for his production
through VC for NDOH.

Put up for scrutiny of documents, consideration on charge
and further proceedings on 10.11.2020.

It is recommended that Sh. Jitender Kumar, Ld remand
advocate be appointed as LAC to assist the accused.

Copy of this order be sent to Ld. Secretary, DLSA, West,
THC, Delhi for information.


(PankajArora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 3869/20
FIR No.405/20
State Vs. Rohit Kumar
PS: Maya Puri
14.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Accused is stated to be in JC.

Sanction under Section 39 Arms Act not yet placed.

Issue court notice to the Director, FSL to expedite the filing of FSL Report on NDOH.

Issue court notice to the DCP concerned to expedite the sanction proceedings on NDOH.

Put up for further proceedings on 06.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 5386/20
FIR No. 644/20
State Vs. Chandan Singh
PS: (Nihal Vihar)
14.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Sh. Raj Kumar, Ld. Counsel for the complainant Sh. Shubh Dhyan Singh.

Protest petition filed on behalf of the complainant. Issue notice of the protest petition to the IO concerned for NDOH.

Put up for reply/arguments on the protest petition on 11.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 5387/20
FIR No.776/20
State Vs. Salman @ Sonu
PS: (Nihal Vihar)
14.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


Accused is stated to be in JC but he is not produced from JC.

Issue production warrant of the accused for his production through VC for NDOH.

Put up for appearance of the accused and further proceedings on 03.11.2020.

It is recommended that Sh. Jitender Kumar, Ld remand advocate be appointed as LAC to assist the accused.

Copy of this order be sent to Ld. Secretary, DLSA, West, THC, Delhi for information.


(PankajArora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 5279/20
FIR No. 676/19
State Vs. Mohd. Payare
PS: (Nihal Vihar)
14.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Some clarification is required from IO concerned. Issue summons to the IO concerned for NDOH.

Put up for further proceedings on 28.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 5280/20
FIR No. 862/19
State Vs. Manoj @ Kanhiya
PS: (Nihal Vihar)
14.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Accused is stated to be in JC but he is not produced from JC.

It is recommended that Sh. Jitender Kumar, Ld remand advocate be appointed as LAC to assist the accused.

Issue production warrant of the accused for his production through VC for NDOH.

Put up for appearance of the accused and further proceedings on 21.11.2020.

Copy of this order be sent to Ld. Secretary, DLSA, West, THC, Delhi for information.


(PankajArora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 69246/16
FIR No. 744/15
State Vs. Jitender Kaushik Etc
PS: NihalVihar
14.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused present through VC.

Dr. N. K. Singh, Nodal Officer from authority under the PC & PNDD Act.

Report filed by the IO stating therein that report from the Custom Department is still awaited.

Some more time sought for carrying out further investigation.

In the present case, it is apparent that seller of the ultrasound machines in question, is the Custom Department. U/s 3-B of PC & PNDD Act, 1994, the sale of ultrasound machines to a person who are not registered under the Act is prohibited. U/s 17-A of PC & PNDD Act, 1994, the Appropriate Authority have ample powers to call for any document.

On specific query by this court, Sh. N. K. Singh, Nodal Officer from PC & PNDD has failed to explain as to why the appropriate authority has not yet been able to ascertain the seller of the said ultrasound machines. He failed to explain as to why further investigation proceedings, which have been conducted by the IO presently, could not be

conducted by the Appropriate Authority under the PC & PNDT Act till date. At this stage, Dr. N. K. Singh, Nodal Officer undertakes that the further investigation shall be carried out by the authority under the PC & PNDT Act. Accordingly, issue notice to the appropriate Authority under the PC & PNDT Act to collect necessary documents pertaining to auction proceedings Issue court notice to the IO for the NDOH.

Put up for further proceedings on 10.11.2020.

Copy of this order be sent to appropriate Authority under the PC & PNDT Act.



(PankajArora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 3414/18
FIR No. 971/15
State Vs. Sanju @ Gullu
PS: Nihal Vihar
14.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Surety of the accused in person.

None for the accused person(s).

Let the previous order be complied with afresh 27.01.2021.


(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 5750/18
FIR No. 354/18
State Vs. Damanjeet Singh @ Hunny
PS: Nihal Vihar
14.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for
NDOH.

Put up for appearance of the accused and further
proceedings on 27.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 7589/18
FIR No. 808/17
State Vs. Shyam Kumar Mehto
PS: Nihal Vihar
14.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for
NDOH.

Put up for appearance of the accused and further
proceedings on 27.01.2021.


(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 2379/19
FIR No. 398/18
State Vs. Yogesh Kumar
PS: Nihal Vihar
14.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.


Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for NDOH.

Issue court notice to the injured to explore the possibility of compromise for NDOH.

Put up for appearance of the accused and further proceedings on 25.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 64983/16
FIR No. 108/12
PS: Nihal Vihar
State Vs. Kewal Singh Etc.
14.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Aman Arora, proxy for counsel for the accused Kewal
Singh.


Sh. Hakikat Yadav, Ld. Counsel for the accused Jagdish.

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 23.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 64192/16
FIR No.95/11
PS: Nihal Vihar
State Vs. Piyush Aggarwal
14.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 23.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 71841/16
FIR No. 110/10
PS: Nihal Vihar
State Vs. Rinku Pal
14.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.01.2021.


(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 1113/17
FIR No. 260/16
PS: Maya Puri
State Vs. Ajim Ahmed
14.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


Accused with Ld. Counsel (physically present in the court
today.)

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.01.2021.


(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 1505/17
FIR No. 101/16
PS: Nihal Vihar
State Vs. Sarvesh
14.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.01.2021.


(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 2435/17
FIR No.48/17
PS: Maya Puri
State Vs. Joginder
14.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.01.2021.


(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 202/18
FIR No.848/15
PS: Nihal Vihar
State Vs. Om Prakash
14.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.01.2021.


(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 1246/18
FIR No. 363/17
PS: Nihal Vihar
State Vs. Rahul Chhilar
14.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.01.2021.


(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 5060/18
Rajni Vs. Balbir Singh
PS: Nihal Vihar
14.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: None for the complainant.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.01.2021.



(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 3967/19
FIR No. 370/18
PS: Nihal Vihar
State Vs.Dinesh
14.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.01.2021.


(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

ID No. 7680/19
FIR No. 191/19
PS: Nihal Vihar
State Vs. Raju @ Rajju
14.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 27.01.2021.


(Pankaj Arora)
MM-03(West)/THC/Delhi
14.10.2020

CC No. 12600/18
Rishi Kaushik Vs. Rajesh Tyagi
PS: Nihal Vihar
14.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)


File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Complainant in person with Sh. Rakesh Nautiyal, Ld. Counsel.

Adjournment sought by Ld. Counsel as father of Ld. Counsel is hospitalized in Dehradun.

In the interest of justice, put up for arguments on 25.11.2020.


(PankajArora)
MM-03(West)/THC/Delhi
14.10.2020

This is an application for releasing the mobile phone on Superdari.

Present:- Ld. APP for the State.
Ld. Counsel for the applicant.
IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, mobile phone in question be released to the **owner as per the invoice, after due identity and IMEI number verification** on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the mobile phone shall be released by the IO.

Copy of this order be given Dasti to applicant.

Panchnama and valuation report shall be filed in the court within one month.

PANKAJ ARORA Digitally signed by PANKAJ
ARORA
Date: 2020.10.14 14:18:45 +05'30'

(Pankaj Arora)
MM-03/West/THC/Delhi
14.10.2020

This is an application for releasing the mobile phone on Superdari.

Present:- Ld. APP for the State.
Ld. Counsel for the applicant.
IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, mobile phone in question be released to the **owner as per the invoice, after due identity and IMEI number verification** on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the mobile phone shall be released by the IO.

Copy of this order be given Dasti to applicant.

Panchnama and valuation report shall be filed in the court within one month.

PANKAJ ARORA Digitally signed by PANKAJ
ARORA
Date: 2020.10.14 14:19:17 +05'30'
(Pankaj Arora)
MM-03/West/THC/Delhi
14.10.2020

This is an application for releasing vehicle bearing no. DL-6CP-6118 on Superdari.

Present:- Ld. APP for the State.

Sh. Rajesh Kumar Sharma, Ld. Counsel for the applicant

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-6CP-6118** be released to the **registered owner after due identity verification** on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court within one month..

PANKAJ ARORA

Digitally signed by PANKAJ
ARORA

Date: 2020.10.14 14:19:55 +05'30'

(Pankaj Arora)

MM-03/West/THC/Delhi

14.10.2020

